

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI
PRINCIPAL BENCH, COURT NO. 1**

SERVICE TAX APPEAL NO. 50676 OF 2015

[Arising out of Order-in-Original No. JAI-EXCUS-001-COM-63-14-15 dated 16.12.2014 passed by the Commissioner Central Excise, Jaipur I]

M/s. Entertainment Paradise

Near Jawahar Circle, JLN Marg
Jaipur 302018.

APPELLANT

Vs.

COMMISSIONER, CENTRAL EXCISE

Jaipur 1

New Central Revenue Building
Statute Circle, C Scheme
Jaipur 302005.

RESPONDENT

Appearance:

Present for the Appellant : None

Present for the Respondent: Shri Ravi Kapoor, Authorised Representative

CORAM:

HON'BLE Mr.JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE Ms.HEMAMBIKA R. PRIYA, MEMBER(TECHNICAL)

Date of Hearing : **06/03/2023**

Date of Decision : **06/03/2023**

FINAL ORDER No. 50289/2023

JUSTICE DILIP GUPTA

A certificate in Form IV has been issued to the appellant regarding full and final settlement of the dues. The appeal, therefore, stands dismissed as withdrawn.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(HEMAMBIKA R. PRIYA)
MEMBER(TECHNICAL)**